

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.... Applicant/Petitioner

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.... Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP
Order delivered on 28.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner : Mr. Krishna Kumar, Mr. S.C. Nanda,
Ms. Srujana Suman Mund, Advs.
For the Respondent : Mr. Rakesh Kumar, Ms. Chetna Bisht,
Mr. Sahil Gupta, Advs.
For the RP : Mr. Om Prakash Vijay, RP

ORDER

Mr. Om Prakash Vijay, RP in person states that notice on the BDR Builders and Developments Private Limited, Jungpura Extension which is added respondent could not be served and one more opportunity is sought. Let the notices be now served. Reply by Financial Creditor-Mr. Dinesh Kumar Jain has been filed and a copy thereof has been furnished to the RP.

List for further consideration on 15.10.2018.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)